

17.30 hrs.

APPROPRIATION (NO. 4) BILL,*
1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75".

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

I move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 and 3, the Schedule. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH). Before you take up the Supplementary demands for Gujarat, I would submit to you that I had parleys with the Leaders of the Opposition. They have agreed to the passing of items Nos 18 and 19 without discussion. So you may kindly take them up and dispose of them and then go to the next item.

MR. CHAIRMAN: I think the House is agreed on that.

SHRI P. G. MAVALANKAR (Ahmedabad): The Opposition benches are, by and large, empty just now. So I do not know really whether what the Minister has said is....

SHRI K. RAGHU RAMAIAH: You can accept my word for that.

SHRI P. G. MAVALANKAR: I have not even completed by sentence and the Minister and Dr. Kailas are angry with me.

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†In: *Pr. 61 202* Moved with the recommendation of the President.

DR. KAILAS (Bombay South): I love you, but why do you waste the time of the House?

SHRI P. G. MAVALANKAR: I love Dr. Kailas and I would tell him with great love that we are here not to waste the time of the House but to use it for discussing public issues

DR. KAILAS: What are you doing now? Is it not wasting the time of the House?

SHRI P. G. MAVALANKAR: I am only inviting his attention to the fact that the Opposition benches at the moment are empty. The Minister says that items 18 and 19 have been agreed to be passed without discussion I want to know whether he consulted leaders of the Opposition including people who are not in any party or he only consulted leaders of same parties. I say this because quite frequently I find that it may happen that the Minister in all sincerity may only consult a few of the more important party leaders and take for granted the others. This should not happen. In this particular case, though I am with Government that items 18 and 19 should be got thorough quickly, every time he should not bring in this point of having consulted the Opposition leaders because he gets related when he finds nobody here. That is not fair.

SHRI K. RAGHU RAMAIAH: I have consulted the CPI(M), CPI, Jan Sangh, DMK. I think I mentioned it to you also.

SHRI K. S. CHAVDA (Patan): When Shri Raghuramaiah come to me and told me that other opposition leaders were ready to pass the Bills mentioned in item No. 18 and 19 without a discussion, I said that if other had agreed I had no objection.

SHRI K. RAGHURAMAIAH: Shri Shyammandan Mishra has agreed. Pleased find out from him.

समावृत्ति नहीकर : मैं समझता हू कि भानरेवल मेम्बर चाहते हैं कि कहीं ऐसा न हो कि गुजरात का ब्राइटम रह जाये। मैं उन को यकीन दिलाता हू कि गुजरात का ब्राइटम आज ही लिया जायेगा और उस को जल्द लेने की सुरत भी यही है कि इन दोनों बिलों को बरीर डिस्कशन के पास कर दिया जाये।

मैं समझता हू कि हाउस इस बात से एग्रीड है कि ब्राइटम 18 और 19 पहले लिये जाये।

17.37 hrs.

[SHRI VASANT SATHE in the Chair]

MR. CHAIRMAN: We take up item 18.

PUNJAB MUNICIPAL (CHANDIGARH AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): Sir I beg to move:

"That the Bill further to amend the Punjab Municipal Act, 1911 as in force in the Union territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

MR CHAIRMAN The question is:

"That the Bill further to amend the Punjab Municipal Act 1911, as in force in the Union territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added as the Bill.